

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2888
(To be answered on the 12th December 2024)**

REINTRODUCTION OF AIR SERVICES FROM NON-OPERATIONAL AIRPORTS

2888. SHRI ANIL FIROJIYA

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) the names of the airports where air services were operational earlier but due to some reasons air service operation has been discontinued;
- (b) whether any concrete steps are being taken by the Government to re-introduce air services from the said airports;
- (c) if so, the details thereof along with the timeline fixed in this regard; and
- (d) the names of the airports out of the non-operational airports from which air services are proposed to be resumed along with the time by which it is likely to be done?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) to (d): As on date, air services have been discontinued at following airports operationalised under the Ude Desh Ka Aam Nagrik (UDAN) Scheme due to various reasons such as shortage of aircraft, temporary suspension by airline due to weather, low PLF etc.: Kushinagar, Pakyong, Porbandar, Pathankot, Puducherry, Tezpur, Aligarh, Azamgarh, Chitrakoot, Moradabad and Shravasti.

The routes connecting unserved/underserved airports which were once awarded but could not commence or continue, have been offered for re-bidding under subsequent UDAN Rounds. Besides, during the slot coordination committee meetings and periodically during the year, airlines have been requested by Airports Authority of India to introduce more flights from airports where capacity is available.

Flight operations may resume on Pakyong, Aligarh, Azamgarh, Chitrakoot, Moradabad and Shravasti once the weather conditions improve for

operations. Indigo has scheduled flights operations from Puducherry Airport effective 20.12.24. Routes for flight operations from Kushinagar, Porbandar and Pathankot have been offered for bidding under UDAN 5.3 and 5.4. With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation has been fully deregulated. Airlines are free to select markets and routes, induct any aircraft type, and operate in compliance with the Routes Dispersal Guidelines (RDG) issued by the government. Therefore, the decision to introduce air services to or from any airport depends on the airline's operational and commercial viability.
